

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 84/MP/2013**

**Sub:** Petition for registration under REC mechanism and Section 86 (1) (e) of the Electricity Act, 2003.

Date of hearing : 11.6.2013

Coram : Shri V.S. Verma, Member  
Shri M.Deena Dayalan, Member  
Shri A.S.Bakshi, Member (EO)

Petitioner : Shree Renuka Sugars Limited

Respondents : National Load Desptach Centre (NLDC)  
Maharashtra Energy Development Agency (MEDA)  
Maharashtra Load Desptach Centre (MLDC)

Parties present : Shri Abhishek Khane, Advocate for the petitioner

**Record of Proceedings**

Learned counsel for the petitioner submitted that the present petition has been filed on following grounds:

- (a) NLDC and MEDA are refusing to grant registration to the petitioner under the applicable REC mechanism;
- (b) Refusal to do so is resulting in losses to the petitioner;
- (c) Due to the refusal by NLDC and MEDA, the petitioner is losing the benefits and entitlements of REC under the relevant applicable regulations, such as waiver of electricity duty, banking etc.;
- (d) Respondents are independently and jointly, not fulfilling their statutory duties and there is evident dereliction of statutory duties;
- (e) The petitioner has invested large sums of money and its plant is otherwise complying with the applicable laws, rules, regulations, guidelines etc concerning a co-generation power plant in the State of Maharashtra.

2. After hearing the learned counsel of the petitioner, the Commission directed to admit the petition and issue notice to the respondent.

3. The Commission directed the petitioner to serve copy of the petition to the respondents by 18.6.2013 who may file their responses by 4.7.2013 and petitioner may file its rejoinder, if any, on or before 18.7.2013.

4. The petition shall be listed for hearing on 23.7.2012.

**By Order of the Commission**

**SD/-**

**(T. Rout)  
Joint Chief (Law)**